

दिल्ली में सरकारी होटलों में अनुसूचित जातियों के उम्मीदवारों के लिए आरक्षित कोटा

1861. श्री हरी सिंह : क्या पर्यटन और नागर विमानन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार द्वारा दिल्ली में बनाये जाने वाले होटलों में राजपूत पदों पर अनुसूचित जातियों के उम्मीदवारों की नियुक्ति के लिए आरक्षित पदों को भरने के लिए सरकार ने कोई विशेष प्रयत्न किए हैं; और

(ख) यदि हाँ, तो उसकी रूपरेखा क्या है तथा उसके परिणामस्वरूपगत एक वर्ष में अनुसूचित जातियों के कितने उम्मीदवारों का चयन किया गया है ?

पर्यटन और नागर विमानन मंत्रालय में राज्य मंत्री (श्री सुरेन्द्र पाल सिंह) : (क) और (ख). दिल्ली तथा अन्य स्थानों पर सार्वजनिक क्षेत्र में होटलों का परिचालन पर्यटन और नागर विमानन मंत्रालय के नियंत्रणाधीन एक सरकारी उद्यम—भारत पर्यटन विकास निगम—द्वारा किया जाता है। इस निगम में राजपूत नाम के कोई पद नहीं है। तथापि, इस निगम में जहाँ तक राजपूत पदों के समतुल्य पदों का संबंध है, उन पर अनुसूचित जाति/अनुसूचित जनजाति के वर्गों के व्यक्तियों के लिए आरक्षित पदों के कोटे में इन वर्गों के उम्मीदवारों की भर्ती के लिए विशेष प्रयत्न किए जा रहे हैं। इन प्रयत्नों में विशेष विज्ञापन, अनुसूचित जाति/अनुसूचित जनजाति के संगठनों में पदों का प्रसार, यथासंभव रूप में अर्हताओं एवं भानको में रियायत तथा चयन समितियों में अनुसूचित जाति/अनुसूचित जनजाति के अधिकारियों को सम्मिलित करना शामिल हैं।

31 जुलाई, 1976 को समाप्त होने वाले वर्ष में भर्ती किए गए ऐसे 33 पदों में से 9 पद अनुसूचित जाति/अनुसूचित जनजाति के लिए थे। इन 9 पदों पर इन्हीं वर्गों के उम्मीदवारों का चयन किया गया।

Arrests for Evasion of taxes

1862. SHRI RAM PRAKASH: Will the Minister of REVENUE AND BANKING be pleased to state:

(a) the number of persons arrested, State-wise during last one year for tax evasion; and

(b) the value of property belonging to those tax evaders seized?

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): (a) Under the Direct Taxes Laws there is no provision for arrest of persons for evasion of taxes.

Under COFEPOSA Act, 1974 though there is no provision for 'arrest' of persons for tax evasion, persons indulging in smuggling activities and foreign exchange racketeering are liable to preventive detention. During the period from 3-8-75 to 31-7-76, 1150 detention orders against smugglers and foreign exchange racketeers were issued under COFEPOSA Act, 1974 by the Central Government and various State Governments. A statement showing State-wise position of detention orders, issued is laid on the Table of the House [Placed in Library. See No. LT-11266/76].

A statement showing the number of persons arrested under Customs Act, during the period from 1-7-75 to 30-6-76 Collectorate-wise these figures are not maintained State-

wise) is laid on the Table of the House. [Placed in Library. See No. LT-11266/76].

Number of persons arrested under Central Excise & Salt Act, during last one year is being collected and will be laid on the Table of the House.

(b) Under Direct Taxes Laws as there is no provision for arrest of persons for tax evasion, the question of seizure of property belonging to them does not arise.

Properties valued over Rs. One crore have been ordered to be attached as per the provisions of Section 7(1) (a) of the COFEPOSA Act, 1974 upto 31-7-76 in 19 cases of absconders.

Goods valued at about Rs. 35 crores were seized under Customs Act during the period from 1-7-75 to 30-6-76.

Value of seizures made during the last one year under Central Excise and Salt Act is being collected and will be laid on the Table of the House.

Facilities provided by Airlines Industry

1863. SHRI RAM PRAKASH: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether portorage, conveyance and food charges are included in the ticket or it is a part of the travel facilities provided by the airlines industry; and

(b) in case they are included, whether there is any proposal to make it optional?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) and (b) The fare charged by airlines for travel between two points is for carriage of

passenger from airport to airport. Except for food and beverages that are supplied on board the aircraft, no other facilities are made available to the passengers as a part of the fare paid. However in international travel, at a transfer/connecting point shown on the passenger's ticket, the airlines may provide cost of hotel accommodation, food and ground transportation etc. for a duration of 24 hours. According to International Air Transport Association Regulations, airlines have discretion to determine whether these expenses should be absorbed in fare or not.

Fall in the price of natural rubber

1864. SHRIMATI BHARGAVI THANKAPPAN: Will the Minister of COMMERCE be pleased to state:

(a) whether there has been a steep fall in the price of natural rubber during the last one year;

(b) if so, the reasons therefor; and

(c) the steps taken or proposed to be taken to restore the price of natural rubber to the old level?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) and (b). There has been a fall in the price of natural rubber in the country, which was partly due to accumulation of stocks with growers.

(c) Govt are seized of the problem to stabilise raw rubber prices in the market and the matter is under constant review. In this context STC have already been permitted to make purchases from growers for export.